



CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503 FAX: 23753923

Petition No. 22/TL/2024

Dated: 22.3.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Bikaner III Neemrana II Transmission Limited, Flat No. 94, 3rd Floor, Pocket-4, LIG Flats, Sector-41, Dwarka, New Delhi-110075 for the grant of an Inter-State transmission licence to the Applicant for establishment of the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): Part-C" ("Project"), on a Build, Own, Operate and Transfer (BOOT) basis, consisting of the following elements:

Sr. No.	Name of Transmission Element	SCOD in months from Effective Date
1.	Bikaner-III - Neemrana-II 765 kV D/C line(2nd) along with 330 MVAr switchable line reactor for each circuit at each end <ul style="list-style-type: none"> • 765 kV, 330 MVAr Switchable line reactors at Bikaner-III PS - 2 nos. • 765 kV, 330 MVAr Switchable line reactors at Neemrana-II - 2 nos. • Switching equipment for 765kV 330 MVAr switchable line reactors at Bikaner-III PS - 2 nos. • Switching equipment for 765kV 330 MVAr switchable line reactors at Neemrana-II S/s - 2 nos. 	24 months
2.	2 no. of 765 kV line bays each at Bikaner-III PS & Neemrana- II S/S <ul style="list-style-type: none"> • 765kV line bays - 4 nos. (2 nos. each at Bikaner-III PS & Neemrana-II S/S) 	

Note:

Developer of Bikaner-III PS & Neemrana-II S/s shall provide space for 2 nos. of 765 kV line bays along with space for Switchable line reactor each at Bikaner-III PS & Neemrana-II S/s for termination of Bikaner-III - Neemrana-II 765 kV D/c line (2nd).

2. The Central Transmission Utility of India Limited vide its letter dated 23.1.2024 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on record, the Commission vide order dated 21.3.2024 in Petition No. 22/TL/2024, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Bikaner III Neemrana II Transmission Limited before the Commission can be accessed at the website <https://www.tatapower.com/Error.aspx?aspxerrorpath=/investors/regulatory/regulatory-tbcbprojects.aspx> or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 8.4.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 10.4.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

SD/-
(Harpreet Singh Pruthi)
Secretary